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## **CENTRAL ADMINISTRATIVE TRIBUNAL JODHPUR BENCH**

**ORIGINAL APPLICATION NO. 161/2009  
JODHPUR THIS DAY 06 April, 2010**

**HON'BLE Dr. K.B. SURESH, JUDICIAL MEMBER**

Mrs. Neena Chouhan W/o Late Shri Mahendra Singh Chauhan, aged about 53 years, R/o near Arya Samaj School, Plot No.411, Ratanada, Jodhpur.

At present working L.D.C. in the office of Locust Warning Organization, Jodhpur

**.... Applicant.**

**For Applicant: Mr. Jitendra Sharma, Advocate.**

### **VERSUS**

1. Union of India through the Secretary, to the Government of India, Ministry of Agriculture (Department of Agriculture and Cooperation), Krishi Bhawan, New Delhi.
2. The Under Secretary (HQs), Government of India, Ministry of Agriculture, Department of Agriculture & Cooperation, Directorate of Plant Protection, Quarantine & Storage, N.H.IV, Faridabad (Haryana).

**.... Respondents.**

**For Respondents: Mr. D.S. Sodha, Proxy counsel for  
Mr. Kuldeep Mathur, Advocate.**

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**ORDER (ORAL)  
[ PER Dr. K.B. SURESH, MEMBER (J) ]**

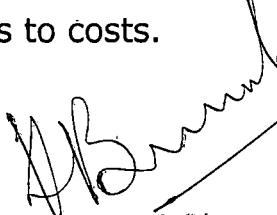


Heard both the counsel.

2. After hearing counsel at length I am satisfied that the transfer order need not necessarily be considered as subjecting applicant is prejudicially vide Annexure-A/1 dated 06.06.2009, it is clear that several people have been transferred out, the respondents would submit that this transfer is only for functional efficiency in service.

3. The applicant being in service at Jodhpur for more than 22 years now and, therefore, in order to enhancing personal efficiency it was necessary to transfer the officer from one place to another. The applicant would be submit that she is a lady and has young children at Jodhpur as also aged mother in law. The interim order was passed at the time when the academic session was in the middle and now it is submitted that the present academic sessions has come to an end, therefore, they need for her to remain would not continue on the same reason now.

4. Therefore, the applicant may be relieved on 15<sup>th</sup> May 2010 to enable her to join the new posting. But it is made clear that in her case, the authorities may consider to re-transfer her back to Jodhpur, in view of the fact that the she is a lady with the domestic obligations. The fact that her mother-in-law is 84 years old may not a decisive factor. But she is allowed to file representation which the respondents may consider. But This OA is devoid of merit and is dismissed, no order as to costs.

  
[Dr. K.B. SURESH]  
JUDICIAL MEMBER

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दिनांक 17/4/15 के आदेशानुसार  
प्रदेशस्थिति में दिनांक 10-2-16  
को धरण-II के दृष्टि से देखा ।

अनुपम चौधरी  
केन्द्रीय प्रशासन विभाग  
जोधपुर नगर, जोधपुर

H.C  
R.D.  
19/04/10